

KARNATAKA LOKAYUKTA

No:Compt/Uplok/GLB-2628/2015/ARE-5 Multi-storied Building,
Dr.B.R. Ambedkar Veedhi,
Bangalore,
Dated: 01/02/2020.

**REPORT UNDER SECTION 12(3) OF THE KARNATAKA
LOKAYUKTA ACT, 1984**

Sub: Proceedings against (1)Vidyavathi, PDO, Karatagi Grama Panchayath, Gangavathi Taluk, Koppal district, (2)Raghavendra Rao Kulkarni, the then Junior Engineer, Panchayath Raj Engineering Sub. division, Gangavathi Taluk, Koppal district (**now retired**) and 3)G.Vasanna, the then Junior Engineer, Panchayath Raj Engineering Sub.Divn, Gangavathi Taluk, Koppal district - regarding their misconduct as public servants- reg.

On the basis of complaint filed by Sri.Hussainsab Ganganal, Koppal Zilla Sanchalakaru, Aam Admi party, 4th ward, Salony, Karatagi, Gangavathi taluk, Koppal District (hereinafter referred to as 'complainant' for short) against Vidyavathi, PDO, Karatagi Grama Panchayath, Gangavathi Taluk, Koppal district, (hereinafter referred to as Respondent No.1) alleging that the Respondent No.1 has committed misconduct, an investigation was taken up after invoking Section 9 of Karnataka Lokayukta Act, 1984.

2. According to the Complainant :-

Respondent has misappropriated funds allotted under 13th Finance scheme in respect of the works for the year 2014-15 by creating bogus bills and this Respondent who is a PDO of Grama Panchayath, Karatagi Village, Gangavathi taluk has misappropriated the funds by fabricating the records pertaining to execution of works. During the year 2014-15 under the 13th Finance scheme a sum of Rs.46,86,606/- was allotted for execution of the works pertaining to Karatagi Grama Panchayath and these works are as follows:

- (1) Raising of Retaining Wall on the Western side of Government Higher Primary School at J.P.Nagar;
- (2) Raising of retaining wall of Government Lower Primary Urdu School at J.P. nagar
- (3) Repairs to C.C. Road near Giniwara Lingappa's house at 4th Ward and repair to Well.
- (4) Laying of stone slabs at the house of Giniwara Lingappa at 4th Ward.
- (5) Purified Water Unit.
- (6) Improvement of C.C. Road from the house of Baggurappa to the house of Gaddi Shivappa.
- (7) Improvement of C.C. Road from the house of Gaddi Shivappa to Mudukanagouda.
- (8) Improvement of CC Road from the house of Mudukanagouda to the house of Vittal Kolli
- (9) Improvement of CC Road from the house of Vittal Kolli to the house of Kotagi Shivappa

- (10) Repair of Cement Drain and execution of drain work (construction of drain from the house of Gadwal Narasappa to the house of Chandrabanda Bhimappa)
- (11) Cement Drain and construction of drain at Devi Camp;
- (12) Construction of drain from the house of Arif to Yaradona Road
- (13) Construction of stage (katte) near Banni Mahakali Temple at 8th Ward.
- (14) Raising of Retaining wall on the western side of the Government Lower Primary School, J.P.Nagar.
- (15) Construction of Ladies toilet at J.P.Nagar, Karatagi Village, Gangavathi Taluk.
- (16) Levelling of roads at different Wards of Karatagi village at Gangavathi Taluk;
- (17) Construction of drain and laying of stone slabs in 2nd ward of Karatagi Village, Gangavathi Taluk.
- (18) Construction of concrete bridge to the existing distributory channel at 6th Ward of Karatagi Village, Gangavathi Taluk.
- (19) Repairs to Drain in front of Venkateshwara Temple up to Shetra Shivappa's stores in 5th ward of Karatagi Village, Gangavathi Taluk.
- (20) Repair to well of Achyut Narayana Temple and Construction of structure in 5th ward of Karatagi Village, Gangavathi Taluk.
- (21) Repair of Concrete Drain at 8th Ward of Karatagi village, Gangavathi Taluk.

3. The comments of the Respondent was called and she has submitted comments along with the documents. The Respondent -PDO-Smt.Vidyavathi has denied the misappropriation of funds in the execution of above works. The Respondent has contended that the works were properly executed and the amount has been spent without misappropriation or fabrication of records. The Respondent has contended that the estimates relating to the above works were prepared by the Junior Engineer of Panchayath Raj Engineering Sub Division, Gangavathi and on proper verification of works, the Bills were passed and allegations made in the complaint are all false.

4. Thereafter, this complaint was referred to S.P., Karnataka Lokayukta, Koppal for investigation under Section 15(3) of the Karnataka Lokayukta Act. The Deputy Superintendent of Police, Karnataka Lokayukta, Koppal submitted a report stating that the allegations made against the Respondent are not proved. On perusal of the report, the report was perfunctory and it was submitted without verification of records. The Respondent- Smt.Vidyavathi has furnished certain documents in relation to the afore stated works. The Deputy Superintendent of Police has not verified the works with reference to the records. The report shows that he has visited the place and submitted the satisfactory execution of work

without investigation of the reference with reference to the records.

5. But the documents collected by Investigation Officer during investigation depicts that during 2014-2015 under the 13th Finance project action plan is prepared for Rs.48.14,000/- for 26 works. Out of 26 works 19 works are executed on piece work contract basis and Rs.22,07,439/- is spent for this work and Royalty and vat is spent totally paid Rs.1,24, 030/- in total Rs.23,31,469/- is spent pertaining to 19 works. Further the record collected during investigation depict that one Sri.Raghavendra Rao Kulakarni, Junior Engineer, Panchayath Raj Engineering Sub.Division, Gangavathi, Koppal district (presently retired and residing at Jawaharnagar, Raichur and another Sri.G.Vasanna, Junior Engineer, Panchayath Raj Engineering Sub.Division, Gangavathi, Koppal District. Presently working as Junior Engineer, Rural Drinking Water Supply and Sanitation Sub./Division, Kudligi, Bellary District .

6. These two officers have committed misconduct by fabricating records making false entry in the Measurement books and Measurement books are recorded, attested without verification of works at different stages. There are reasons to believe that they have committed misconduct in discharging their official duties while executing the works. One

Sri.Raghavendra Rao Kulkarni, Junior Engineer, PRE Sub.Divn, Gangavathi, Koppal district who is in charge of executing the following works.

- (1) Raising of Retaining Wall on the Western side of Government Higher Primary School at J.P.Nagar;
- (2) Raising of retaining wall of Government Lower Primary Urdu School at J.P. nagar.
- (3) Repairs to C.C. Road near Giniwara Lingappa's house at 4th Ward and repair to Well.
- (4) Laying of stone slabs at the house of Giniwara Lingappa at 4th Ward.
- (5) Improvement of C.C. Road from the house of Baggurappa to the house of Gaddi Shivappa.
- (6) Improvement of C.C. Road from the house of Gaddi Shivappa to Mudukanagouda.
- (7) Improvement of CC Road from the house of Mudukanagouda to the house of Vittal Kolli
- (8)Improvement of CC Road from the house of Vittal Kolli to the house of Kotagi Shivappa.
- (9)Repair of Cement Drain and execution of drain work (construction of drain from the house of Gadwal Narasappa to the house of Chandrabanda Bhimappa)
- (10) Cement Drain and construction of drain at Devi Camp;
- (11) Construction of drain from the house of Arif to Yaradona Road.
- (12) Raising of Retaining wall on the western side of the Government Lower Primary School, J.P.Nagar.

7. One Sri.G.Vasanna, Junior Engineer, PRE Sub.Divn, Gangavathi Koppal who is in charge of executing the following works:
1. Construction of Ladies toilet at J.P.Nagar, Karatagi Village, Gangavathi Taluk.
 2. Levelling of roads at different wards of Karatagi village of Gangavathi Taluk.
 3. Construction of drain and laying of stone slabs in 2nd ward of Karatagi Village, Gangavathi Taluk.
 4. Construction of concrete bridge to the existing distributory channel at 6th Ward of Karatagi Village, Gangavathi Taluk.
 5. Repairs to Drain in front of Venkateshwara Temple up to Shetra Shivappa's stores in 5th ward of Karatagi Village, Gangavathi Taluk.
 6. Repair to well of Achyut Narayana Temple and Construction of structure in 5th ward of Karatagi Village, Gangavathi Taluk.
 7. Repair to Concrete Drain at 8th Ward of Karatagi village, Gangavathi Taluk.
 8. Construction of stage (katte) near Banni Mahakali Temple at 8th Ward.
8. During the investigation of the records, it is noticed that the Sri.Raghavendra Rao Kulakarni, Junior Engineer and G.Vasanna, Junior Engineer were working in PRE Sub.Division, Gangavathi, Koppal district have committed misconduct by fabrication of records, making false entries in Measurement Books and attestation of Contract Certificate Bills which do not reflect the truth. Therefore they have been impleaded as Respondent No.2 and 3 respectively.

9. Respondent No.2 - Sri.Raghavendra Rao Kulakarni, Junior Engineer has filed his comments on 22.10.2018 by denying the Complaint allegations stating that he retired from service on 28.2.2015 and during his service he has executed the work in the presence of Local Panchayath Members and bills are passed only after Panchayath Development officer has visited work and also the matter are discussed at length in Monthly Panchayath Meeting and thereafter the cheques are issued to the Contractor. He has further stated that local MLA Sri.Shivaraj Tangadagi has also visited the spot, there is no latches committed by him and works executed by him are not substandard, therefore he prays for close this Complaint which is filed against him.

10. Respondent No.3 has not filed his comments.

11. On examining the records with reference to each of the works mentioned above , this Respondent No.1-Smt.Vidyavathi, PDO Karatagi Grama Panchayath has submitted a D.C. Bill for expenditure relating to disbursement of amount of Rs.3,00,000/-.

12. The Respondent-1 has submitted the D.C. Bill for expenditure relating to disbursement of amount of Rs.3,00,000/-. The details are as follows:-

Voucher No.	Date	Particulars	Amount
389	26.6.14	Purchase of materials relating to drinking water	19838.00

390	26.6.14	Purchase of materials relating to drinking water	34139.00
394	26.6.14	Purchase of materials relating to drinking water	21737.00
7609	6.2.12	Purchase of materials relating to drinking water	70004.00
7610	6.2.12	Purchase of materials relating to drinking water	39692.00
7611	6.2.12	Purchase of materials relating to drinking water	48111.00
395	10.10.13	Purchase of materials relating to drinking water	74675.00
			308196.00
		Total	300000.00

13. On perusal, in support of the above statement, the Respondent No.1 has submitted the payment of amount to various firms without submitting the records relating to the execution of works and details of works. The Bills and amount paid against the Bills are tabulated as follows:-

Sl. No.	Bill No. & date	Agency	Particulars	Amount		
				Amount	VAT	Total
1.	389 26.6.14	M/s. Jai Hanuman Electricals & Agencies	3" Slives Valve ¾" PVC Pipe ¾ x 3' Nippal ¾ x 1½' Nippal ¾ x 6" Nippal ¾ G.I Elbow ¾ G.I Collar 2½ G.I Ball	17628.00	2210	19838.00

			valve 2½x2 Reducer Solvent ½ litre ¾ C.I Tube Nick			
2.	390 Nill	M/s. Jai Hanuman Electricals & Agencies	2" Ball Valve Solvent ½ litre Gadgadi Bleaching Powder 25 kg	30718.00	3421.00	34139.00
3.	394 26.6.14	M/s. Jai Hanuman Electricals & Agencies	3" Slives Valve Valve spendal Handal 3" Tail pile 3" M.S. Ring Nult Bolt Washer	18642.00	2095.00	21737.00
4.	3340 6.2.12	M/s. Jai Hanuman Electricals & Agencies	¼ G.I pipe Rod Topan Box Water chamber Cylinder Upper valve Lever valve Motcher Bolt, Nut Chain Main Axcel 2" G.I. Pipe ¾" CI Tap	66670.00	3334.00	70004.00
5.	3343 6.2.12	M/s. Jai Hanuman Electricals & Agencies	2" PVC pipe ISI 2" PVC Tee 2½ B Valve Bleaching	36902.00	2790.00	39692.00

			powder 2" G.I pipe 2" G.I Collar Cable wire Pinil oil			
6.	3186 2.11.11	M/s. Jai Hanuman Electricals & Agencies	1¼ G.I pipe 1¼ G.I Collar Rod Cylinder Water joint Handel Topan Box Upper Valve Lovar Valve Bolt Nut Axial Chain Bearing Gide ¾ Tap-2= Collar-2 Reducer + Elbow	45820.00	2291.00	48111.00
7.	395 10.10.13	M/s. Jai Hanuman Electricals & Agencies	1¼ G.I pipe Rod Cylinder Handal Topan Box Water Chamber Stand Upper Valve Lover Valve Chain Axial Gide Wacher Nut Bolt Valve Rod 2½" Slives Valve Die Salt + Bitt Crow Bar 2½" M.S.	69937.00	4738.00	74675.00

			Flange 2½ Tail pipe Wacher			
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14. The respondent has submitted the copy of D.C. Bill showing the following expenditure relating to disbursement of amount of Rs.1,33,830/-. The details are as follows:-

Voucher No.	Date	Particulars	Amount
Bill No. 393	5.10.12	Purchase of materials relating to drinking water	93074.00
Bill No. 391	14.12.12	Purchase of materials relating to drinking water	40756.00
		Total	133830.00

15. In support of the above Bill, the Respondent has submitted the payment of amount to various firms without submitting the records relating to the execution of works and details of works. The Bills and amount paid against the Bills are tabulated as follows:-

Sl. No.	Bill No. & date	Agency	Particulars	Amount		
				Amount	VAT	Total
1.	393 Nil	M/s. Jai Hanuman Electricals &	6 HP/8 stage motor Mecco	87070.00	6004.00	93074.00

		Agencies	Penal Stator Bleaching powder			
2.	391 Nil	M/s. Jai Hanuman Electricals & Agencies	1¼ G.I Pipe Rod Upper valve Lower Valve Chain Axial Handal Cylinder Nut bolt Chain Nut Bolt Waclur Valve Rod Lock	38566.00	2190.00	40756.00

16. The respondent has submitted D.C. Bill showing the expenditure relating to disbursement of amount of Rs.85424/-. The details are as follows:-

Voucher No.	Date	Particulars	Amount Rs.
1	2.12.14	Purchase of materials relating to drinking water	85424.00

17. In support of the above Bill, the Respondent has submitted the payment of amount to various firms without submitting the

records relating to the execution of works and details of works.

The Bills and amount paid against the Bills are tabulated as follows:-

Sl. No.	Bill No. & date	Agency	Particulars	Amount		
				Amount	VAT	Total
1.	956 8.12.14	M/s. Jai Hanuman Electricals & Agencies	1 HP submersible Motor set Starter panel 6 HP submersible motor 8 stage set	80971.00	4453.00	85424.00

18. The respondent has submitted the following D.C. Bill relating to disbursement of amount of Rs.75000/-. The details are as follows:-

Voucher No.	Date	Particulars	Amount
1	<u>16.12.14</u> 27.3.15	Redrilling of Borewell-26 Nos.	75000.00

19. In support of the above statement, the Respondent has submitted the payment of amount to various firms without submitting the records relating to the execution of works and details of works. The Bills and amount paid against the Bills are tabulated as follows:-

Sl. No.	Bill No. & date	Agency	Particulars	Amount		
				Amount	VAT	Total
1	005 16.12.14	M/s. Balaji Borewells	Flushing & Redrilling of Borewells in Karatagi Gram Panchayath - 28 Nos	75000. 00	-	75000.00

20. The respondent has submitted the following D.C. Bill relating to disbursement of amount of Rs.75000/-. The details are as follows:-

Voucher No.	Date	Particulars	Amount
1	<u>16.12.14</u> 27.3.15	Redrilling of Borewell-26 Nos.	75000.00

21. In support of the above Bill, the Respondent has submitted the payment of amount to various firms without submitting the records relating to the execution of works and details of works. The Bills and amount paid against the Bills are tabulated as follows:-

Sl. No.	Bill No. & date	Agency	Particulars	Amount		
				Amount	VAT	Total
1	004 16.12.14	M/s. Balaji Borewells	Flushing & Redrilling of Borewells in Karatagi Gram	75000.00	-	75000.00

			Panchayath - 28 Nos			
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Sl. No.	Bill No. & date	Agency	Particulars	Amount		
				Amount	VAT	Total
1	012 16.12.14	M/s. Balaji Borewells	Flushing & Redrilling of Borewells in all wards of Karatagi Gram Panchayath - 28 Nos	457800.00	-	457800.00

22. The Respondent has produced undated quotations of the following firms;

- (1) Jai Hanuman Electrical & Agencies, L.G. Road, Gangavathi 583 227;
- (2) Sapthagiri Electricals & Hardwares, L.G. Road, Islampur, Gangavathi;
- (3) Shiva Enterprises, Bannigida Camp, Shive Talkies Road, Near Navata Transport, Gangavathi,

23. The quotations are undated. The respondent has not furnished the extract of cash book and documents relating to the work i.e., Flushing and re-drilling of bore wells with reference to each village. In other words, the quotations are anterior and the some of the quotations are without bearing dates are issued by the above firms. The quotation does not

bear the signatures. It is obvious that these documents are brought into existence and expenditure shown in the above Bills are not supported by documents. There is no prior approval for carrying out the works.

24. There are reasons to believe that these Bills and quotations are fabricated to misappropriate the amount.

25. In relation to the work of raising retaining wall on the northern side of the Government Higher Primary School, J.P. Nagar, Karatagi Village:

(i) The estimate prepared in relation to the above work is undated and it does not bear the details. It is stated to be prepared by Junior Engineer Sri Raghavendra Rao Kulkarni –Respondent No.2 and Smt. Vidyavathi PDO- Respondent-1 and the then President of Karatagi Grama Panchayath have attested the Estimate. It is not clear whether the estimate was prepared before execution of work or after execution of work. The estimated cost of the work is shown as Rs.1,00,000/-.

(ii) The Administrative approval in relation to the above work was given on 11/9/2014 by the Chief Executive Officer, Zilla Panchayath, Koppal. The Technical sanction was given on 11/9/2014 by the Asst.

Executive Engineer. The Administrative Approval and Technical sanction do not bear the signatures.

- (iii) The work order in relation to the above work was issued to Sri T.M. Ravikumar on 28/11/2014. The work order does not bear signature of issuing authority. The Tender Agreement No is shown as No.1 dated 28/11/2014.
- (iv) The Contract Certificate is dated 18/2/2015. In the contract certificate, the name of work is shown as raising of retaining wall on the Western (Northern) side of Government Higher Primary School, J.P. Nagar, Karatagi Village and the estimated cost is shown as Rs.1.00 Lakhs.
- (v) The officer in charge of work Sri Raghavendra Rao Kulkarni-Respondent No.2 has stated that he had taken measurement of work on 26/12/2014 and recorded the same at page 107 of measurement book No. 6378. The Assistant Executive Engineer, P.R.E. Sub Division, Gangavathi has not attested the check measurements. The Bill was passed for a sum of Rs.98,777/- and after statutory deductions of Rs.6,325/- an amount of Rs.92,452/- was paid to the

contractor Sri Ravikumar T.M. the Respondent-1- Smt. Vidyavathi, PDO has attested the Bill

- (vi) The proposal for taking up the work on piece work contract basis is blank except the name of piece work contractor. The Assistant Executive Engineer, Panchayath Raj Engineering Sub Division, Gangavathi has not attested the proposal. The form PWD-64 Piece work agreement is completely blank except the signature of piece worker, which is also doubtful. The Schedule A is blank except the signature of contractor(page No.131 to 134)
- (vii) The work completion certificate bears the signature of Section officer Sri Raghavendra Rao Kulkarni, JE – Respondent No.2 and the Respondent-1- PDO Smt. Vidyavathi. It is not attested by Assistant Executive Engineer, PRED Sub Division, Koppal and Executive Engineer, P.R.E Division, Koppal. The date of commencement of work is shown as 28/11/2014 and date of completion is shown as 26/12/2014. The names of the officers, who supervised the work is left blank (page No.135).

(viii) In the copy of the measurement Book page No. 107, the date of recording of measurement is shown as 26/12/2014. The measurement of work was not taken at different stages of work. The measurements were recorded at a stretch after completion of work by reiterating the contents of estimate. They were not even certified by the officer, who has taken the measurements. At the bottom of page 107, there is an extract of work and value of work. There was no check measurements of the work.

(ix) This Bill relates to the work of raising of retaining wall on the northern side of Government Higher Primary School, J.P.Nagar, Karatagi Village. But in the contract certificate, the name of work is described as raising of retaining wall on the western (northern) side of the Government Higher Primary School, J.P. Nagar, Karatagi. The details of work executed are not appended to the contract certificate.

(x) The Photostat copy of photograph does not depict the qualitative and quantitative execution of work.

26. In relation to the work of raising of retaining wall of Government Higher Primary School (Urdu School), Karatagi Village:

- (i) The estimated cost of the above work was Rs.60,000/- . The estimate prepared by JE Sri Raghavendra Rao Kulkarni-Respondent No.2 and is attested by Respondent PDO Smt. Vidyavathi-Respondent No.1. The estimate does not bear the date. The estimate is perfunctory without any details.
- (ii) The Administrative Approval in relation to the above work was issued on 11/9/2014 by the Chief Executive Officer of Zilla Panchayath, Koppal. The Technical sanction was given by Asst. Executive Engineer on 28/11/2014. The estimated cost shown in the Administrative approval and Technical sanction in relation to the above work is Rs.1,00,000/-. The Administrative approval and Technical sanction are not attested by the concerned authorities.
- (iii) The work order is dated 28/11/2014 and is issued to Sri T.M. Ravikumar, contractor. The proposal for taking up the work on piece work contract is not attested by the Asst. Executive Engineer, Panchayath Raj Engineering Sub Division, Gangavathi.
- (iv) In the Contract Certificate, the name of work is shown as raising of retaining wall of Government Higher

Primary School (Urdu School) at Karatagi Village. The name of contractor is shown as Ravi Kumar T.M. The contract certificate is dated 18/2/2015. The officer in charge of work Sri Raghavendra Rao Kulkarni, JE-Respondent No.2 has recorded that he had taken measurement of work on 28/12/2014 and recorded at page 108 of measurement book No. 6378, which is after completion of work. There is no check measurement of work. The Assistant Executive Engineer, PRE Sub Division, Gangavathi has not attested the check measurement. There is no qualitative and quantitative stage wise verification of work by the Junior Engineer.

- (v) The Bill was passed for a sum of Rs.59,372/- and after statutory deductions of Rs.5,228/-, an amount of Rs.54,144/- was shown to have been paid to the contractor through cheque.
- (vi) On the obverse of the contract certificate, there is reiteration of estimate and Sri Raghavendra Rao Kulkarni, JE-Respondent No.2 and PDO Smt. Vidyavathi- Respondent No.1 have attested the same.
- (vii) The Tender for Piece work agreement (Form PWD-64) is blank, except the signature of piece worker and

mentioning the name of work. The Schedule 'A' is also completely blank except the signature of contractor. (page No.148 to 150).

(viii) The work completion certificate does not bear the date. It is not attested by the Executive Engineer, PRE Division, Koppal. The date of commencement of work is shown as 28/11/2014 and date of actual completion is shown as 28/12/2014. The names of officers who supervised the work is left blank. (page No.151)

(ix) It is noticed that the work of raising retaining wall on the northern side of Government higher primary school, J.P. Nagar, Karatagi Village and the work of raising retaining wall at Government Higher Primary school, (Urdu School) at Karatagi was entrusted to Sri Ravi Kumar T.M. and the date of commencement of both the works were shown as 28/11/2014 and of completion of these works are shown as 26.12.2014 and 28/12/2014 respectively, as if both the works were simultaneously executed.

(x) The photocopies of the photograph do not indicate whether the same pertains to same work or some

other work. The qualitative and quantitative execution of work cannot be made out from the above Photostat copies of photographs.

(xi) The photocopy of photograph, smudged, the existing wall is raised. However, in the estimate, height of raising of retaining wall is not shown. In other words, the estimate is as vague as it could be. It is shown that the estimate was prepared by the Junior Engineer Sri Raghavendra Rao Kulkarni- Respondent No.2.

(xii) The extract of measurement book at page 108 is produced by respondent. The date of recording of measurement is shown as 28/12/2014, which is after execution of work. There is no qualitative and quantitative stage wise verification of work by the officer in charge of work i.e., Sri Raghavendra Rao Kulkarni, Junior Engineer-. At the bottom of page 108, an extract of value of work is put up. The measurement book is written at a stretch reiterating the estimate. There was no check measurement of the work by Assistant Executive Engineer.

27. In relation to the work of repairs to C.C. Road near Giniwara Lingappa's house at 4th Ward and heightening of Well.

- i) The estimate in relation to the above work was prepared by Section officer – Sri Raghavendra Rao Kulkarni, Junior Engineer, Taluk Panchayath, Gangavathi-Respondent No.2. The estimated cost is shown as Rs.1.00 Lakh.

- ii) The Administrative approval for work of laying stone slabs at 4th ward and raising of well was given on 11/9/2014 by the Chief Executive Officer. The Technical sanction was given by Asst. Executive Engineer on 11/9/2014. The CEO and the AEE have not attested the Administrative approval and Technical sanction.

- iii) In the contract certificate, the name of work is stated as laying of Cement concrete near the house of Giniwarali Lingappa at 4th ward and repair of Well. The name of the contractor is shown as Sri Sujay Kumar G. The name of the contractor and the signature of contractor are overwritten (Page No.165).

- iv) In the payment advice, the work order is shown as dated 11/9/2014 and the name of the contractor is shown as Sri Ravikumar T.M. In the proposal for taking up the work on piece work agreement, the name of contractor is scored off and name of Sri Sujay Kumar is over written. It is obvious that the name of contractor is deliberately changed and the signature was scored off and overwritten as Sujay Kumar.
- v) The name of work in Administrative approval and Technical sanction is shown as laying stone slabs at 4th ward and rising of Well and the work ID is shown as 1022445.
- vi) The contract certificate shows the officer in charge of work i.e., Sri Raghavendra Rao Kulkarni, Junior Engineer had taken measurement of work on 28/12/2014 and recorded the same at pages 109-110 of measurement book No. 6378. The Bill was passed for a sum of Rs.97,865/- and after statutory deductions of Rs.8,402/- a sum of Rs.89,463/- is shown to have been paid to the contractor Sri Sujay G. The cheque number on the contract certificate is scored off and re-written below the amount. The Respondent PDO and the President of Karatagi Grama Panchayath have attested the Contract Certificate. The work details

on the obverse of the contract certificate are totally different and does not relate the nature of work said to have been executed.

- vii) In the piece work proposal the signature of contractor is scored off, and written as Sujay Kumar G. The Asst. Executive Engineer, Panchayath Raj Engineering Sub Division, Gangavathi has not approved the piece work proposal. The piece work agreement is blank except the signature of piece worker. It is not even signed by the PDO. The Form Schedule A showing the materials to be supplied by the Department is totally blank, except the signature of contractor.
- viii) In the work completion certificate, the nature of work is shown as laying of C.C. concrete at 4th ward near the house of Ginawarali Lingappa and repair of Well. The date of commencement of work is shown as 28/11/2014 and date of completion is shown as 28/12/2014. In other words, the works stated supra at paras 115,116 and 117 were taken up simultaneously and they were supervised by Section officer i.e., Sri Raghavendra Rao Kulkarni, Junior Engineer. The work completion certificate is not attested by the Asst. Executive Engineer, PRE Sub Division, Koppal and Executive Engineer, PRE Division, Koppal. Further on

perusal of page No.178 in the payment advice , name of the contractor for this work i.e. laying of C.C. concrete at 4th ward near the house of Ginawarali Lingappa and raising of Well the name of the contractor is mentioned as T.M. Ravikumar along with his address. But in the contract certificate and also in form PWD-64 – piece work agreement the signature of Sujay is obtained and mentioned the name of contractor for this work as Sujayakumar, G. And his name is also overwritten.

- ix) As per the extract page No.109 of Measurement book the nature of work is shown as laying of Cement concrete at Ward NO.4 near the house of Ginawarali Lingappa and repair of well. The name of agency is scored off and it is not legible. The officer in charge of work has shown that the measurements were recorded on 28/12/2014 after completion of work. The entries in the measurement book are written at a stretch, without there being periodical verification of work. There is no check-measurement of work. The measurements recorded in the measurement book are obscure.

28. In relation to the work of laying of stone slabs near the house of Giniwara Lingappa at 4th ward.

- (i) In relation to the same work as stated in para (above para), another estimate was prepared for a sum of Rs.65,000/-, wherein the description of work is shown

as laying of stone slabs at the house of Giniwara Lingappa at Ward No.4, Karatagi Village. It is obvious that the work stated above and this work are one and the same. The estimate was prepared by Section Officer Sri Raghavendra Rao Kulkarni, Junior Engineer-Respondent No.2. The estimate is as vague as it could be.

- (ii) In the contract certificate the name of contractor is scored off and name of Sri Sujay Kumar is over written. In the payment advice, the name of Sri T.M. Ravikumar is shown as contractor.(page No.182, 183, 195)
- (iii) In the contract certificate, the officer in charge of work has stated that he has recorded the measurement of work on 28/12/2014 at pages 111 of Measurement book No. 6378. There is no check measurement of work by the Assistant Executive Engineer, PRE Sub Division, Gangavathi.
- (iv) The CC Bill was passed for a sum of Rs.61,969/-. After statutory deductions of Rs.5,334/-, a sum of Rs.56,635/- was paid to the contractor. The C.C Bill is dated 18/2/2015. It is attested by Respondent No.1-

PDO and the then President of Grama Panchayath, Karatagi.

- (v) The details of work on the obverse of CC Bill are nothing but reiterations of estimate.
- (vi) In the proposal for piece work contract, the name of contractor is scored off and written as Sujay Kumar G. There is no approval for taking up the work on piece work contract by the Assistant Executive Engineer, Panchayath Raj Engineering Sub Division, Gangavathi
- (vii) Form No. PWD-64 Piece work agreement is blank but for the signature of piece worker. The signature is found as Sujay G, which is also doubtful. The piece work agreement is not attested by the Respondent - 1PDO.
- (viii) The form Schedule "A" i.e., materials to be supplied from the Department is blank except the signature of contractor (page No.186).
- (ix) The work completion certificate does bear the date. The date of commencement of work is shown as 28/11/2014 and date of completion is shown as 28/12/2014. The work completion certificate is not attested by the Asst. Executive Engineer, P.R.E. Sub

Division, Koppal and Executive Engineer, P.R.E Division, Koppal. The completion certificate does not bear the signature of contractor.

(x) The Photostat copies of photograph in relation to the above work is smudged and no qualitative and quantitative execution of work can be made out from the photograph.

(xi) There is neither administrative approval nor technical sanction in relation to the above work.

(xii) In the extract of measurement book at page 111 the name of work is shown as Laying of stone slabs near the house of Giniwara Lingappa's house at Ward No.4 of Karatagi Village and date of recording of measurement is shown as 28/12/2014 i.e., after completion of work. There is no stage wise verification of work by the officer in charge of work. The details of work mentioned in the measurement book extract is nothing but the reiteration of estimate. The officer in charge of work has not attested the entries in the measurement book. The entries at page 111 are obscure. It is doubtful whether the work was executed or not.

29. Installation of Water Purifying Unit.

- (i) On 19/12/2014, the Respondent PDO and President of Grama Panchayath, Karatagi have submitted a proposal for installation of Water purifying unit by D. Bullibabu Water System, No.28, Caveri Layout, Next Coffee Board Layout, H.A.F. Post, Bengaluru 560 024.
- (ii) Quotation was offered for a sum of Rs.7,70,000/- (Commercial offer). Again a Bill for a sum of Rs.4,89,000/- was submitted by D. Bulli Babu for supplying of Water Plant material. This bill does not bear the date and details. This Bill is attested by the Respondent PDO, the then President of Karatagi Grama Panchayath and the Taluk Executive Officer, Taluk Panchayath, Gangavathi.
- (iii) A D.C. Bill for a sum of Rs.4,89,000/- was prepared by Respondent PDO, Grama Panchayath, Karatagi and attested by the President of Grama Panchayath, Karatagi. It is stated therein that a sum of Rs.4,89,000/- was paid to D. Bullibabu through cheque No. 158500 dated 27/3/2015.
- (iv) There is no administrative approval or technical sanction for installing the water purifying unit. The

documents relating to acceptance of proposal are not produced. Quotations were not called from other agencies. The Respondent No.1- PDO of Grama Panchayath, Karatagi, President of Grama Panchayath, Karatagi and the Taluk Executive Officer, Taluk Panchayath, Gangavathi have unilaterally taken a decision for procurement of water purifying unit and passed the bill for a sum of Rs.4,89,000/- in favour of D.Bullibabu.

- (v) The Respondent No.1-PDO has not produced documents to show where the plant was installed and about the technical opinion obtained by respondent for installation of plant.

30. In relation to the work of improvement of C.C. Road from the house of Baggurappa to the house of Gaddi Shivappa in 13th Ward of Karatagi Village.

- (i) The estimate in relation to the above work was prepared by Sri Raghavendra Rao Kulkarni, Junior Engineer-Respondent No.2 which is attested by Respondent-1- Panchayath Development Officer and President of Grama Panchayath, Karatagi. In the estimate, only one item of work is shown without details. The estimate was prepared for a sum of Rs.1,00,000/-.

(ii) In the Administrative Approval dated 22/11/2014, the implementing agency is shown as GP (Grama Panchayath). The name of work is shown as improvement of C.C. Road from the house of Baggurappa to the house of Gaddi Shivappa at an estimated cost of Rs.1,00,000/-. The approving authority is shown as Government. The Technical sanction was given on 22/11/2014 by the Asst. Executive Engineer.

(iii) In the Administrative approval and Technical sanction, the implementing agency is shown as GP (Grama Panchayath). However, the above work was entrusted to the contractor Sri T.M. Ravikumar. The work order is issued in the name of T.M. Ravikumar. The Cheque No. 159486 dated 1/3/2015 was issued to T.M. Ravikumar, Contractor. It is not clear how the work could be entrusted to Sri T.M. Ravikumar, when the work was said to have been implemented by Grama Panchayath.

(iv) In the contract certificate, the nature of work is shown as improvement of C.C. Road from the house of Baggurappa to the house of Gaddi Shivappa at 13th ward of Karatagi Village. The name of contractor is

shown as Ravikumar T.M. However, the name and signature of contractor is overwritten.

(v) The Section officer Sri Raghavendra Rao Kulkarni, Junior Engineer has stated that he has taken the measurement of work on 30/1/2015 and recorded the same at page 14 of measurement book No. 6420. There is no check measurement of work. The Assistant Executive Engineer, PRE Sub Division, Gangavathi has not certified the check measurement.

(vi) On 12/3/2015 the Bill was passed for a sum of Rs.98,808/- and after statutory deductions of Rs.9,112/- a sum of Rs.89,696/- was paid to the contractor Sri Ravikumar T.M. The Bill was attested by Respondent PDO and President of Grama Panchayath, Karatagi. Even the cheque number is overwritten and issued for a sum of Rs.89,696/-. The signature of contractor is over written on the C.C. Bill.

(vii) The details of work shown in the obverse of the C.C. bill is reiterations of estimate.

(viii) The name and signature of piece work contractor on the piece work proposal is over written as Ravikumar T.M. The piece work was not approved by the Asst.

Executive Engineer. The piece work agreement (PWD-64) is blank except the signature of piece worker, which is also overwritten. Schedule - A form is blank in all material aspects. The materials to be supplied from department is left blank. The estimated amount is shown as Rs.1.00 Lakh. (page No.211, 212, 213, 214).

(ix) The work completion certificate is not even attested by the Assistant Executive Engineer and Executive Engineer. The name of the engineer, who supervised the work is left blank. The date of commencement of work is shown as 14/1/2015 and date of completion of work is shown as 30/1/2015. The section officer Sri Raghavendra Rao Kulkarni-Respondent No.2 has affixed his signature on the work completion certificate. The Respondent PDO and President of Karatagi Grama Panchayath have attested the same. There is no signature of contractor on the work completion report (page No.215).

(x) In the extract of page No.14 of measurement book No.6420, the agency is shown as Ravikumar T.M., Contractor. The date of commencement of work is shown as 14/1/2015 and date of recording is shown

as 30/1/2015. The officer in charge of work has attested the measurements. The measurements were taken after completion of work. The item of work mentioned in the estimate is reiterated in the measurement book. There was no periodical inspection of work and there were no check measurements. At the bottom of page 14, extract of value of work is mentioned and is attested by Sri Raghavendrarao Kulkarni, Junior Engineer.

- (xi) The Photostat copy of photograph does not indicate the qualitative and quantitative execution of work.

31. In relation to the work of improvement of Cement Concrete Road from the house of Gaddi Shivappa to Mudukanagouda in Karatagi Village.

- (i) The estimate was prepared by Respondent No.2 - Junior Engineer, Sri Raghavendra Rao Kulkarni- and Respondent-1 Smt. Vidyavathi, Panchayath Development Officer and the then President of Karatagi Grama Panchayath have attested the Estimate. The Estimate is as vague as it could be. The estimated cost of the work is shown as Rs.1,00,000/-.
- (ii) The Administrative approval in relation to the above work was given on 22/11/2014 by the Chief Executive

Officer, Zilla Panchayath, Koppal and it does not bear the signature of the Chief Executive Officer. The Technical sanction was given on 22/11/2014 by the Asst. Executive Engineer and it does not bear the signature of the Assistant Executive Engineer. The work order was given in furtherance of Tender Agreement dated 20/12/2014.

- (iii) The work order in relation to the above work was issued to Sri T.M. Ravi Kumar on 20/12/2014. The work order does not bear signature of issuing authority. The Tender Agreement No. is shown as blank dated 20/12/2014.
- (iv) The Contract Certificate is dated 12/03/2015. In the Contract Certificate, the name of work is shown as Improvement of Road from the house of Gaddi Shivappa to Mudukanagouda in Karatagi Village and the estimated cost is shown as Rs.1.00 Lakhs. The name of the Contractor is shown as Sri Ravikumar T.M which is over written. The signature of the contractor is also over written.
- (v) The Contract Certificate shows the officer in charge of work Sri Raghavendra Rao Kulkarni-Respondent No.2 had taken measurement of work on 30/01/2015 and

recorded the same at page no.15 of Measurement Book No. 6420. The Assistant Executive Engineer, P.R.E. Sub Division, Gangavathi has not attested the check measurements. The Bill was passed for a sum of Rs.98,297/- and after statutory deductions of Rs.9066/- an amount of Rs.89231/- was paid to the contractor Sri Ravikumar T.M. The Respondent Smt. Vidyavathi, PDO has attested the Bill. On the obverse of the contract certificate, there is reiteration of estimate and Sri Raghavendra Rao Kulkarni, JE and PDO Smt. Vidyavathi have attested the same. The payment advice dated 13/03/2015 has been passed in favour of Sri T.M. Ravi Kumar, Contractor.

- (vi) The Photostat copy of photograph is smudged and blur and do not indicate the nature of work executed.
- (vii) The proposal for taking up the work on piece work contract basis is blank except the name of piece work contractor which is over written. The Assistant Executive Engineer, Panchayath Raj Engineering Sub Division, Gangavathi has not attested the proposal. The form PWD-64 Piece work agreement is completely blank except the signature of piece worker, which is

also doubtful. The Schedule A is blank except the signature of contractor.(page No.226 to 228)

(viii) The work completion certificate bears the signature of Respondent No.2 Section officer Sri Raghavendra Rao Kulkarni, Junior Engineer; Respondent PDO Smt. Vidyavathi and the President of Gram Panchayath. It is not attested by the Assistant Executive Engineer, PRE Sub-Division, Gangavathi and Executive Engineer, PRE Division, Koppal. The date of commencement of work is shown as 14/01/2015 and date of completion of work is shown as 30/01/2015. The names of the officers, who supervised the work is left blank.(page No.229)

(ix) In the copy of the measurement Book page No.15, the date of recording of measurement is shown as 30/01/2015. The measurement of work was not taken at different stages of work. The measurements were recorded at a stretch after completion of work by reiterating the contents of estimate. There was no periodical inspection of works nor qualitative and quantitative stage wise verification of work by the Junior Engineer. They were not even certified by the officer, who has taken the check measurements i.e.,

A.E.E. At the bottom of page 15, there is an extract of work and value of work. There were no check measurements of the work.

32. In relation to the work of improvement of Cement Concrete Road from the house of Mudukanagouda to the house of Vittal Kolli.

- (i) The Estimate in relation to the work is not prepared before accepting the Tender Agreement said to have been executed by Sri Ravikumar T.M, contractor.
- (ii) The Administrative approval in relation to the above work was given on 22/11/2014 by the Chief Executive Officer, Zilla Panchayath, Koppal and it does not bear the signature of the Chief Executive Officer. The Technical sanction was given on 22/11/2014 by the Assistant Executive Engineer and it does not bear the signature of the Assistant Executive Engineer.
- (iii) The work order in relation to the above work was issued to Sri T.M. Ravi Kumar. In the work order there is reference to Tender Agreement No. Nil dated 20/12/2014 and the date of commencement of work is shown as 13/01/2015. The work order does not bear signature of issuing authority (page No.247)

- (iv) On perusal, the top of the Contract Certificate shows the date as 25/03/2015 and in the bottom of the same page the date is mentioned as 21/3/2015. In the Contract Certificate the name of the work is shown as improvement of Road from the house of Mudukanagouda to the house of Vittal Kolli in Karatagi Village and the estimated cost is shown as Rs.1.00 Lakh. The name of the Contractor is shown as Sri Ravi Kumar. T.M, and the signature of the Contractor/Agency is over written.
- (v) The officer in charge of work, the Respondent No.2-Sri Raghavendra Rao Kulkarni has stated that he had taken measurement of work on 13/02/2015 and recorded the same at page no. 29-30 of Measurement Book No. 6420. The Assistant Executive Engineer, P.R.E Sub Division, Gangavathi has not attested the check measurements. The Bill was passed for a sum of Rs.97,550/- and after statutory deductions of Rs.9044/- an amount of Rs.88,506/- was paid to the contractor Sri Ravikumar T.M. The Respondent Smt. Vidyavathi, Panchayath Development Officer has attested the Bill. On the obverse of the Contract Certificate, there is reiteration of estimate and the quantity of work (2 items of measurement of work is also recorded).

- (vi) The proposal for taking up the work on piece work contract basis is blank except the name of the piece work contractor which is over written. The Assistant Executive Engineer, PRE Sub-Division, Gangavathi has not attested the proposal. The form PWD-64 Piece Work Agreement is completely blank except the signature of the piece worker, which is also doubtful. The Schedule A is blank except the signature of contractor.(page No.240 to 243)
- (vii) The work completion certificate bears the signature of Section Officer Sri Raghavendra Rao Kulkarni, Junior Engineer, Respondent-1-Panchayath Development Officer Smt. Vidyavathi and the President of Gram Panchayath. It is not attested by the Assistant Executive Engineer, PRE Sub-Division, Gangavathi and Executive Engineer, PRE Division, Koppal. The date of commencement of work is left blank and the date of actual completion is shown as 13/02/2015. The names of the officers who supervised the work is left blank. The work completion certificate is attested by the Section Officer, Panchayath Development Officer and the President of Karatagi Gram Panchayath.(page No.244).

(viii) In the copy of Measurement Book Page No. 29-30, the date of recording of measurement is shown as 13/02/2015. As per the extract of Measurement Book, Sri Raghavendra Rao Kulkarni, Junior Engineer has attested the Measurement Book above the abstract of work. The measurement of work was not taken at different stages of work. The measurements were recorded at a stretch after completion of work by reiterating the contents of estimate. There was no periodical inspection of works nor qualitative and quantitative stage wise verification of works by the Junior Engineer. Even the date of commencement of work is not shown. The measurements recorded in the Measurement Book are obscure. They were not even certified by the officer, who has taken the check measurements i.e., Assistant Executive Engineer. At the bottom of page 30, there is an extract of work and value of work. There was no check measurement of the work.

33. In relation to the work of improvement of Cement Concrete Road from the house of Vittal Kolli to the house of Kotagi Shivappa in Karatagi Village.

- (i) The estimate was prepared by Respondent No.2- Junior Engineer Sri Raghavendra Rao Kulkarni and Respondent-1 Smt. Vidyavathi, Panchayath Development Officer and the then President of Karatagi Gram Panchayath have attested the same. The Estimate is as vague as it could be. The estimated cost of the work is shown as Rs.1,00,000/-
- (ii) The Administrative approval in relation to the above work was given on 22/11/2014 by the Chief Executive Officer, Zilla Panchayath, Koppal and it does not bear the signature of the Chief Executive Officer. The Technical sanction was given on 22/11/2014 by the Assistant Executive Engineer and it does not bear the signature of the Assistant Executive Engineer.
- (iii) The work order in relation to the above work was issued to Sri T.M. Ravi Kumar on 20/12/2014. The work order does not bear the signature of the issuing authority. The Tender Agreement No. is shown as blank dated 20/12/2014. The payment advice bearing no.2059879 dated 13/03/2015 was issued in favour of Sri T.M. Ravikumar, Contractor, whereas the bill was passed on 12/03/2015 just a day before the payment advice was given.

- (iv) The Contract Certificate is dated 12/03/2015. In the Contract Certificate, the name of work is shown as improvement of Cement Concrete Road from the house of Vittal Kolli to the house of Kotagi Shivappa in Karatagi Village and the estimated cost is shown as Rs.1.00 Lakhs. The name of the Contractor is shown as Sri Ravikumar T.M which is over written. The signature of the Contractor is also over written.
- (v) The officer in charge of work Respondent No.2- Sri Raghavendra Rao Kulkarni had taken measurement of work on 30/01/2015 and recorded the same at page no. 16 of Measurement Book No. 6420. The Assistant Executive Engineer, PRE Sub-Division, Gangavathi has not attested the check measurements. The bill was passed for a sum of Rs.97739/- and after statutory deductions of Rs.9014/- an amount of Rs.88725/- was paid to the contractor Sri Ravi Kumar T.M. The bill was passed on 12/03/2015 which is attested by the Respondent Panchayath Development Officer and President, Karatagi Gram Panchayath. The abstract of the work is shown on the obverse of the Contract Certificate which is nothing but reiteration of the estimate which was not prepared earlier. In other

words the estimate was prepared on the Contract Certificate.

- (vi) The proposal for taking up the work on piece work contract basis is blank except the name of piece work contractor which is over written. The Assistant Executive Engineer, PRE Sub-Division, Gangavathi has not attested the proposal. The form PWD-64 Piece Work Agreement is completely blank except the signature of the piece worker, which is also doubtful. The proposal to take up piece work is attested by the Panchayath Development Officer and the President, Karatagi Gram Panchayath. The Schedule A is blank except the signature of contractor (page No.250 to 253).
- (vii) In the copy of the measurement book page no. 16, the date of recording of measurement is shown as 14/01/2015 and measurements were recorded on 30/01/2015. The measurements recorded in the Measurement Book are obscure and nothing could be made off. The measurements were recorded at a stretch after completion of work by reiterating the contents of estimate. There was no periodical inspection of works nor qualitative and quantitative stage wise verification of works by the Junior Engineer. They were not even

certified by the officer, who has taken the check measurements i.e., A.E.E. In the bottom of the Measurement Book, the abstract of quantity and value of work is attested by the Junior Engineer Sri Raghavendra Rao Kulkarni. There were no check measurements of the work.

34. In relation to the work of repair of Cement Drain and execution of drain work and construction of drain from the house of Gadwal Narasappa to the house of Chandrabande Bhimappa in Karatagi Village (16th Ward Devi Camp till Sanna Prasad house – canal)

- (i) The estimate was prepared by Junior Engineer Sri Raghavendra Rao Kulkarni and Respondent Smt. Vidyavathi, Panchayath Development Officer and the then President of Karatagi Gram Panchayath have attested the same. The estimated cost of the work is shown as Rs.1,00,000/-.
- (ii) The respondent has not produced the Administrative approval and Technical sanction in relation to the above work.
- (iii) The work order in relation to the above work is not produced.
- (iv) The Contract Certificate is dated 16/03/2015. In the Contract Certificate the name of the work is shown as

repair of Cement Drain and execution of drain work and construction of drain from the house of Gadwal Narasappa to the house of Chandrabande Bhimappa in Karatagi Village (16th Ward Devi Camp till Sanna Prasad house - canal) and the estimated cost is shown as Rs. 1.00 Lakhs. The name of the Contractor is shown as Sri Ravikumar T.M. which is over written. The signature of the contractor is also over written.

- (v) The officer in charge of work (Sri Raghavendra Rao Kulkarni) has stated that he had taken measurement of work on 30.01.2015 and recorded the same at pages 8-10 of Measurement Book No. 6420. The Assistant Executive Engineer, PRE Sub- Division, Gangavathi has not attested the check measurements. The Bill was passed for a sum of Rs.97,932/- and after statutory deductions of Rs. 10,160/- an amount of Rs. 87232/- was paid to the contractor Sri Ravikumar T.M. The Respondent-1- Smt. Vidyavathi, Panchayath Development Officer and the President, Karatagi Gram Panchayath have attested the Bill. On the obverse of the contract certificate, there is reiteration of the estimate and Sri Raghavendra Rao Kulkarni, Junior Engineer and Panchayath Development Officer Smt. Vidyavathi have attested the same. It appears that the

estimate was prepared at the time of passing CC bill/Contract certificate.

(vi) The Photostat copy of photographs is smudged and blur and do not indicate the nature of work executed.

(viii) The proposal for taking up the work on piece work contract basis is blank except the name of piece work contractor which is over written. The Tender Agreement does not bear the date. It does not bear the signature of the officer in charge of the work or the Panchayath Development Officer. The Assistant Executive Engineer, PRE Sub-Division, Gangavathi has not attested the proposal. The form PWD-64 Piece Work Agreement is completely blank except the signature of the piece worker, which is also doubtful. The proposal to take up piece work is attested by the Panchayath Development Officer and the President, Karatagi Gram Panchayath. The Schedule A is blank except the signature of contractor. (para 264 to 267)

(viii) The work completion certificate does not bear the signature of Section Officer. It is not attested by the Assistant Executive Engineer, PRE Sub Division, Gangavathi and Executive Engineer, PRE Division, Koppal. The date of commencement of work is shown

as 13/01/2015 and date of actual completion of work is shown as 30/01/2015. The names of the officers who supervised the work is left blank. (page No.268)

(ix) In the copy of the Measurement Book page No. 8-10, the date of recording measurement is shown as 30/01/2015. The measurements were recorded at a stretch after completion of work by reiterating the contents of estimate. There was no periodical inspection of works nor qualitative and quantitative stage wise verification of works by the Junior Engineer. They were not even certified by the officer, who has taken the check measurements i.e., A.E.E. In the bottom of the Measurement Book, the abstract of quantity and value of work is attested by the Junior Engineer Sri Raghavendra Rao Kulkarni. There were no check measurements of the work.

35. In relation to the work of repair of Cement Drain and execution of drain work and construction of drain from the house of Gadwal Narasappa to the house of Chandrabande Bhimappa in Karatagi Village (Rajeev Gandhi Nagar 14th Ward near Kariyappa house).

(i) The estimate was prepared by Junior Engineer, Sri Raghavendra Rao Kulkarni and Respondent Smt. Vidyavathi, Panchayath Development Officer and the then President of Karatagi Grama Panchayath have

attested the Estimate. The estimated cost of the work is shown as Rs.1,00,000/-.

- (ii) The respondent has not produced the Administrative approval and Technical sanction in relation to the above work.
- (iii) The work order in relation to the above work is not produced.
- (iv) The Contract Certificate is dated 16/03/2015. In the Contract Certificate, the name of work is shown as repair of Cement Drain and execution of drain work and construction of drain from the house of Gadwal Narasappa to the house of Chandrabande Bhimappa in Karatagi Village (Rajeev Gandhi Nagar 14th Ward near Kariyappa house) and the estimated cost is shown as Rs.1.00 Lakhs. The name of the Contractor is shown as Sri Ravikumar T.M which is over written. The signature of the contractor is also over written.
- (v) The officer in charge of work (Sri Raghavendra Rao Kulkarni) has stated that he had taken measurements of work on 30/01/2015 and recorded the same at page no. 11-13 of Measurement Book No. 6420. The Assistant Executive Engineer, P.R.E. Sub Division,

Gangavathi has not attested the check measurements. The Bill was passed for a sum of Rs.70,331/- and after statutory deductions of Rs.6368/- an amount of Rs.63,963/- was paid to the contractor Sri Ravikumar T.M. The Respondent Smt. Vidyavathi, Panchayath Development Officer has attested the Bill. On the obverse of the contract certificate, there is reiteration of estimate and Sri Raghavendra Rao Kulkarni, JE and PDO Smt. Vidyavathi have attested the same.

- (vi) The Photostat copies of the photographs of the work are smudged and do not indicate the nature of work executed.
- (vii) The proposal for taking up the work on piece work contract basis is blank except the name of piece work contractor which is over written. The piece work Agreement is undated. The Assistant Executive Engineer, Panchayath Raj Engineering Sub Division, Gangavathi has not attested the proposal. It is attested by the Panchayath Development Officer, President of Karatagi Gram Panchayath and the Contractor. The form PWD-64 Piece work agreement is completely blank except the signature of piece worker, which is also

doubtful. The Schedule A is blank except the signature of contractor (page No.277 to 280).

(viii) The work completion certificate bears the signature of Respondent No.2-Section officer Sri Raghavendra Rao Kulkarni, Junior Engineer; Respondent No.1-PDO Smt. Vidyavathi and the President of Gram Panchayath. It is not attested by the Assistant Executive Engineer, PRE Sub-Division, Gangavathi and Executive Engineer, PRE Division, Koppal. The date of commencement of work is shown as 13/01/2015 and date of completion of work is shown as 30/01/2015. The names of the officers, who supervised the work is left blank.(page No.281)

(ix)In the copy of the measurement Book page No.11-13, the date of recording of measurement is shown as 30/01/2015. The measurement of work was not taken at different stages of work. The measurements were recorded at a stretch after completion of work by reiterating the contents of estimate. There was no periodical inspection of works nor qualitative and quantitative stage wise verification of work by the Junior Engineer. They were not even certified by the officer, who has taken the check measurements i.e.,

A.E.E. At the bottom of page, there is an extract of work and value of work. There were no check measurements of the work.

36. In relation to the work of construction of drain from the house of Sri Arif till Yaradona Road in Karatagi Village.

- (i) The estimate was prepared by Junior Engineer, Sri Raghavendra Rao Kulkarni and Respondent Smt. Vidyavathi, Panchayath Development Officer and the then President of Karatagi Grama Panchayath have attested the Estimate. The estimated cost of the work is shown as Rs.1,00,000/-
- (ii) The Administrative approval in relation to the above work was given on 22/11/2014 by the Chief Executive Officer, Zilla Panchayath, Koppal and it does not bear the signature of the Chief Executive Officer. The Technical sanction was given on 22/11/2014 by the Assistant Executive Engineer and it does not bear the signature of the Assistant Executive Engineer.
- (iii) The work order in relation to the above work was issued to Sri T.M. Ravi Kumar. The date of commencement of work is shown as 20/12/2014. The work order does not bear the signature of the

issuing authority. The Tender Agreement No. is shown as blank dated 20/12/2014.

- (iv) The Contract Certificate is dated 09/03/2015. In the Contract Certificate, the name of work is shown as construction of drain from the house of Sri Arif till Yaradona Road in Karatagi Village and the estimated cost is shown as Rs.1.00 lakhs. The name of the Contractor is shown as Sri Ravikumar T.M.
- (v) The officer in charge of work (Sri Raghavendra Rao Kulkarni) has stated that he had taken measurement of work on 10/01/2015 and recorded the same at page 5 to 7 of Measurement Book No. 6420. The Assistant Executive Engineer, PRE Sub-Division, Gangavathi has not attested the check measurements. The Bill was passed for a sum of Rs.97,741/- and after statutory deductions of Rs.9076/- an amount of Rs.88,662/- was paid to the contractor Sri Ravikumar T.M. The Respondent Smt. Vidyavathi, Panchayath Development Officer and the President, Karatagi Gram Panchayath have attested the Bill. On the obverse of the contract certificate, there is reiteration of estimate and Sri Raghavendra Rao Kulkarni, Junior Engineer, Smt.

Vidyavathi, Panchayath Development Officer and the President, Karatagi Gram Panchayath have attested the same. The payment advice dated 13/03/2015 has been passed in favour of Sri T.M. Ravikumar. In the payment advice the nature of work is scored off.

- (vi) The Photostat copy of photographs is smudged and blur and do not indicate the nature of work executed.
- (vii) The proposal for taking up the work on piece work contract basis is blank. The piece work Agreement is undated. The Assistant Executive Engineer, Panchayath Raj Engineering Sub Division, Gangavathi has not attested the proposal. It is attested by the Panchayath Development Officer, President of Karatagi Gram Panchayath and the Contractor. The form PWD-64 Piece work agreement is completely blank except the signature of piece worker, which is also doubtful. The Schedule A is blank except the signature of contractor. (page No.300 to 303).
- (viii) The work completion certificate bears the signature of Section Officer Sri Raghavendra Rao Kulkarni, Junior Engineer, Respondent Smt. Vidyavathi and the President of Gram Panchayath. It does not bear

the signature of the contractor or the officer incharge of the work i.e. A.E.E. It is not attested by the Assistant Executive Engineer, PRE Sub-Division, Gangavathi and Executive Engineer, PRE Division, Koppal. The date of commencement of work is shown as 20/12/2014 and date of actual completion of work is shown as 10/01/2015. The names of the officers, who supervised the work is left blank. (page No.304).

- (ix) In the copy of Measurement Book page no. 5-7, the date of recording of measurement is shown as 10/01/2015. The measurement of work was not taken at different stages of work. The measurements were recorded at a stretch after completion of work by reiterating the contents of estimate. There was no periodical inspection of works nor qualitative and quantitative stage wise verification of work by the Junior Engineer. They were not even certified by the officer, who has taken the check measurements i.e., A.E.E. At the bottom of page 6-7, there is an extract of work and value of work. There were no check measurements of the work.

37. In relation to the work of construction of katte near Banni Mahakali Temple at Indiranagar 8th Ward, Gangavathi Taluk.

- (i) The estimate was prepared by Junior Engineer, Sri G.Vasanna and Respondent Smt. Vidyavathi, Panchayath Development Officer and the then President of Karatagi Gram Panchayath have attested the Estimate. The estimated cost of the work is shown as Rs. 0.52 lakhs.
- (ii) The Respondent-1 has not produced the Administrative approval and Technical sanction in relation to the above work.
- (iii) The work order in relation to the above work is not produced.
- (iv) The Contract Certificate is dated 6/11/2014. In the Contract Certificate the name of the work is shown as construction of katte near Banni Mahakali Temple at Indiranagar 8th Ward, Gangavathi Taluk. The name of the Contractor is shown as Sri B.Sunil. The signature of Sri B. Sunil, piece work agreement holder is doubtful.
- (v) The officer in charge of work (Sri G. Vasanna) has not stated as to when he had taken measurement of work. However, it is shown that measurement was recorded

in page no.79. But M.B. book no. is not mentioned. The Assistant Executive Engineer, PRE Sub-Division, Gangavathi has not attested the check measurements. The Bill was passed for a sum of Rs.39,385/- and after statutory deductions of Rs.2726/- an amount of Rs.36,659/- was paid to the contractor Sri B. Sunil. The Respondent Smt. Vidyavathi, Panchayath Development Officer and the President, Karatagi Gram Panchayath has attested the Bill.

(vi) The Photostat copy of photographs shows construction of four walls around the tree.

(vii) The work details are prepared by Rural Development and Panchayath Raj Department. As per the work details the work is commenced on 07/08/2014. The name of the Agency/Contractor is shown as Sri B. Sunil. There was no check measurement. Even the measurement recorded by Sri G. Vasanna is doubtful. The extract of Measurement Book is not made available.

38. In relation to the work of raising of retaining wall on the western side of Government Higher Primary School, J.P. Nagar, Karatagi.

(i) The estimate in relation to the above work was prepared by Sri Raghavendra Rao Kulkarni, Junior

Engineer without date and it is attested by the Respondent Panchayath Development Officer and the then President of Grama Panchayath, Karatagi. The details of the estimate is as vague as it could be, which is prepared for name sake.

(ii) In the Administrative approval dated 28/11/2014, the name of work is shown as raising of retaining wall on the eastern side of Government Higher Primary School. The administrative approval was given by Chief Executive officer. The Technical sanction for the above work was given on 28/11/2014 by the Asst. Executive Engineer, wherein the name of work is shown as raising of retaining wall on the eastern side of Government Higher Primary School, J.P. Nagar. The administrative approval and the technical sanction does not bear the signatures of CEO and AEE. In the work order date of tender agreement is shown as 28/11/2014. The work was entrusted to Sri T.M. Ravikumar, Contractor. The date of commencement of work is shown as 28/11/2014 and the tender period is shown as one month. The name and designation of issuing authority of work order is left blank.

- (iii) In the Contract Certificate the name of work is shown as raising of retaining wall on the western side of Government Higher Primary School, J.P. Nagar in Karatagi Village. The name of contractor is shown as Ravikumar T.M. The contract certificate is dated 18/2/2015.
- (iv) The officer in charge of work i.e., Sri Raghavendra Rao Kulkarni, Junior Engineer has attested that he had taken measurement of work on 23/12/2014 and recorded the same at pages 106 of measurement book No. 6378. There was no check measurement of the above work. There is no stage wise verification of work by the officer in charge of work.
- (v) The Bill was passed for a sum of Rs.99,842/-. After statutory deductions of Rs.6,708/-, an amount of Rs.93,134/- was paid to the contractor Sri T.M. Ravikumar by cheque No.158480 dated 18/2/2015. The tender agreement number on the contract certificate is left blank. The Respondent Panchayath Development Officer and the then President of Karatagi Grama Panchayath have attested the Contract certificate. There is no details of work appended to the contract certificate.

- (vi) The proposal for taking up the work on piece work contract basis is not approved by the Asst. Executive Engineer, Panchayath Raj Engineering Sub Division, Gangavathi. The piece work agreement is blank but for the signature of piece worker. The form Schedule-A, the materials to be supplied from the Departmental stores is completely blank, except the signature of contractor.
- (vii) The work completion certificate does not bear the date. The date of commencement of work is shown as 28/11/2014 and date of completion is shown as 23/12/2014. The Executive Engineer, P.R.E. Division, Koppal has not attested the work completion certificate.
- (viii) On 11/2/2015, some of the members of Ward No.10 have given representation to the Respondent Panchayath Development Officer that the work executed was defective and the Bill should not be approved without the approval of the Members of the ward. However, payment advice was issued in the name of Sri T.M. Ravikumar on 13/3/2015.

(ix) In the extract of page No.106 of Measurement book, the name of work is shown as raising of retaining wall on the western side of Government Higher Primary School, J.P. Nagar at Karatagi Village. The name of agency is shown as Ravikumar T.M. Date of recording of measurements is shown as 23.12.2014. The details of work shown in the extract of measurement book are smudged. At the bottom of the page, abstract of work is shown. There is no periodical verification of work by the officer in charge of work.

39. In relation to the work of construction of ladies toilet at J.P. Nagar of Karatagi Village of Gangavathi Taluk .

(i) The Estimate in relation to the above work was prepared by Sri G. Vasanna, Junior Engineer, Panchayath Raj Engineering Sub Division, Gangavathi, which is attested by Respondent Panchayath Development Officer and President of Karatagi Grama Panchayath. The estimate was prepared for a sum of Rs.1.45 Lakhs.

(ii) The Contract Certificate is dated 6/5/2014. The work was entrusted to the contractor Sri B.Sunil. the officer in charge of work Sri G. Vasanna, Junior Engineer, has

stated that he had recorded the measurement of work on 25/3/2014 at pages 61 to 63 of measurement book No. 6378.

(iii) The Bill was passed for a sum of Rs.1,45,000/- and after statutory deductions of Rs.9,055/-, a sum of ₹ 1,35,945/- was paid to the contractor on 6/5/2014. The details of work appended to the Contract Certificate are reiteration of estimate. The Respondent Panchayath Development Officer, Karatagi Grama Panchayath and President of Karatagi Grama Panchayath have attested the details of work. There is no check measurement of work by the Asst. Executive Engineer.

(iv) There is no Administrative Approval and Technical sanction for the above work. The Respondent has not furnished the extract of Measurement book. The estimate was not approved. There is no work completion certificate. The details of commencement of work and completion of work are not available in the records. There is no approval for taking up the work on piece work contract basis. There is no stage-wise verification of work by the officer in charge of work.

40. In relation to the work of levelling of roads and laying Gravel at different wards of Karatagi village, Gangavathi Taluk.

- (i) The estimate was prepared for a sum of Rs.1.00 Lakh. The estimate was prepared by Sri G. Vasanna, Junior Engineer, Panchayath Raj Engineering Sub Division, Gangavathi. The Respondent Panchayath Development Officer has attested the estimate. The details of ward numbers where the work was to be executed is not stated in the estimate. The estimate is as vague as it could be.
- (ii) The contract certificate in relation to the above work shows that the work was entrusted to contractor Sri B. Sunil. The contract certificate is dated 6/5/2014. The nature of work is shown as levelling of roads in different wards of Karatagi village and laying gravel.
- (iii) The officer in charge of work has certified that he had taken measurements of work on 25/3/2014 and recorded the same at pages 60 and 61 of measurement book No. 6378. There is no check measurement of work. The details of work where the work was executed is not forthcoming either in the estimate or in the Contract Certificate.

- (iv) The Bill was passed for a sum of Rs.91,183/-. After statutory deductions of Rs.8,840/-, an amount of Rs.82,343/- was shown to have been paid to the contractor by cheque No. 99977 dated 6/5/2014. The Respondent Panchayath Development Officer and President of Karatagi Grama Panchayath have attested the Contract Certificate.
- (v) The details of work appended to Contract Certificate are reiterations of estimate, which is signed by Sri G. Vasanna, Junior Engineer and attested by Respondent Panchayath Development Officer and the then President of Karatagi Grama Panchayath.
- (vi) There is no Administrative Approval and Technical sanction for the above work. The Respondent has not furnished the extract of Measurement book. The estimate was not approved. There is no work completion certificate. The details of commencement of work and completion of work are not available in the records. There is no approval for taking up the work on piece work contract basis. There is no stage-wise verification of work by the officer in charge of work.

41. In relation to the work of formation of drain and laying of stone slabs at 2nd ward of Karatagi Village, Gangavathi Taluk.

- (i) The estimate was prepared by Sri G. Vasanna, Junior Engineer, Panchayath Raj Engineering Sub Division, Gangavathi, which is attested by Respondent Panchayath Development Officer and the then President of Grama Panchayath, Karatagi. The estimate was prepared for a sum of Rs.1,00,000/-. The estimate prepared is totally different from the nature of work.
- (ii) As per Contract Certificate, the work was entrusted to Sri B.Sunil, Contractor. The contract certificate is dated 6/5/2014. The officer in charge of work has certified that he had taken measurement of work on 25/3/2014 and had recorded the same at pages 63 to 64 of measurement book No. 6378. There is no check measurement of work by the Sub Division officer.
- (iii) The Bill was passed for a sum of Rs.94,126/-. After statutory deductions of Rs.6,470/-, a sum of Rs.87,656/- was paid to the contractor through cheque No. 99978 dated 6/5/2014. The Respondent Panchayath Development officer and the then President of Karatagi Grama Panchayath have attested the Bill.

- (iv) The details of work appended to Contract Certificate are nothing but reiterations of estimate.
- (v) There is no Administrative Approval and Technical sanction for the above work. The Respondent has not furnished the extract of Measurement book. The estimate was not approved. There is no work completion certificate. The details of commencement of work and completion of work are not available in the records. There is no approval for taking up the work on piece work contract basis. There is no stage-wise verification of work by the officer in charge of work.

42. In relation to the work of construction of concrete bridge to the existing 69is tributor channel at 6th Ward of Karatagi Village, Gangavathi Taluk:-

- (i) The estimate in relation to the above work was prepared by Sri G. Vasanna, Junior Engineer, Panchayath Raj Engineering Sub Division, Gangavathi. The estimate was prepared for a sum of Rs.1,35,000/-. There is no approval for preparation of estimate.
- (ii) The Contract Certificate in relation to the above work is dated 20/6/2014. The name of contractor is shown as B.Sunil of Gangavathi. The officer incharge of work Sri G. Vasanna, Junior Engineer, Panchayath Raj

Engineering Sub Division, Gangavathi has certified that he had recorded the measurement of work at pages 65 to 66 of measurement book No. 6378. He has not mentioned the date on which he had taken the measurements or recorded the measurements in the measurement book. There is no check measurements by the Sub Division officer.

(iii) The Bill was passed for a sum of Rs.1,33,729/-. After statutory deductions of Rs.7,692/-, a sum of Rs.1,26,037/- was paid to the contractor by Cheque No. 99979 dated 20/6/2014. The Respondent Panchayath Development Officer and the then President of Karatagi Grama Panchayath have attested the Contract Certificate.

(iv) The details of work appended to the Contract certificate are nothing but the reiteration of estimate. The officer in charge of work Sri G. Vasanna, Junior Engineer and the President of Karatagi Grama Panchayath have attested the work details. The Panchayath Development Officer has not signed the details of work.

- (v) The Photostat copies of photographs produced by Respondent do not indicate the qualitative and quantitative execution of work.
- (vi) There is no Administrative Approval and Technical sanction for the above work. The Respondent has not furnished the extract of Measurement book. The estimate was not approved. There is no work completion certificate. The details of commencement of work and completion of work are not available in the records. There is no approval for taking up the work on piece work contract basis. There is no stage-wise verification of work by the officer in charge of work.

43. In relation to the work of repair of drain in front of Venkateshwara Temple up to Shetra Shivappa's shop at 5th Ward of Karatagi Village, Gangavathi Taluk.

- (i) The estimate in relation to the above work was prepared by Sri G. Vasanna, Junior Engineer, Panchayath Raj Engineering Sub Division, Gangavathi. The estimate was prepared for a sum of Rs.1,00,000/-. There is no approval for preparation of estimate.
- (ii) The Contract Certificate in relation to the above work is dated 7/7/2014. The name of contractor is shown as B.Sunil of Gangavathi. The certificate of taking

measurements and recording the same in the measurement book by officer incharge of work is blank. Sri G. Vasanna, Junior Engineer, Panchayath Raj Engineering Sub Division, Gangavathi has affixed his signature to the blank certificate. There is no check measurements by the Sub Division officer.

(iii) The Bill was passed for a sum of Rs.99,999/-. After statutory deductions of Rs.8,997/-, a sum of Rs.91,002/- was paid to the contractor by Cheque No. 99985 dated 7/7/2014. The Respondent Panchayath Development Officer and the then President of Karatagi Grama Panchayath have attested the Contract Certificate.

(iv) The details of work appended to the Contract certificate are nothing but the reiteration of estimate. The officer in charge of work Sri G. Vasanna, Junior Engineer and the Panchayath Development Officer and President of Karatagi Grama Panchayath have attested the work details.

(v) The Photostat copies of photographs produced by Respondent are smudged and they do not indicate the qualitative and quantitative execution of work.

(vi) There is no Administrative Approval and Technical sanction for the above work. The Respondent has not furnished the extract of Measurement book. The estimate was not approved. There is no work completion certificate. The details of commencement of work and completion of work are not available in the records. There is no approval for taking up the work on piece work contract basis. There is no stage-wise verification of work by the officer in charge of work.

44. In relation to the work of repair of Well and construction of structure of Achyut Narayana Temple at 5th ward of Karatagi Village, Gangavathi Village;

- (i) The estimate in relation to the above work was prepared by Sri G. Vasanna, Junior Engineer, Panchayath Raj Engineering Sub Division, Gangavathi. The estimate was prepared for a sum of Rs.42,000/-. There is no approval for preparation of estimate. The Panchayath Development Officer and the then President of Karatagi Grama Panchayath have attested the estimate.
- (ii) The Contract Certificate in relation to the above work is dated 7/7/2014. The name of contractor is shown as B.Sunil of Gangavathi. The certificate of taking

measurements and recording the same in the measurement book by officer incharge of work is blank. Sri G. Vasanna, Junior Engineer, Panchayath Raj Engineering Sub Division, Gangavathi has affixed his signature to the blank certificate. There is no check measurements by the Sub Division officer.

(iii) The Bill was passed for a sum of Rs.41,276/-. After statutory deductions of Rs.3,714/-, a sum of Rs.37,562/- was paid to the contractor by Cheque No. 99984 dated 7/7/2014. The Respondent Panchayath Development Officer and the then President of Karatagi Grama Panchayath have attested the Contract Certificate.

(iv) The details of work appended to the Contract certificate are nothing but the reiteration of estimate. The officer in charge of work Sri G. Vasanna, Junior Engineer and the Panchayath Development Officer and President of Karatagi Grama Panchayath have attested the work details.

(v) The Photostat copies of photographs produced by Respondent are smudged and they do not indicate the qualitative and quantitative execution of work.

(vi) There is no Administrative Approval and Technical sanction for the above work. The Respondent has not furnished the extract of Measurement book. The estimate was not approved. There is no work completion certificate. The details of commencement of work and completion of work are not available in the records. There is no approval for taking up the work on piece work contract basis. There is no stage-wise verification of work by the officer in charge of work.

45. In relation to the work of repair of Concrete Drain at 8th Ward of Karatagi Village, Gangavathi Taluk.

(i) The estimate in relation to the above work was prepared by Sri G. Vasanna, Junior Engineer, Panchayath Raj Engineering Sub Division, Gangavathi. The estimate was prepared for a sum of Rs.33,000/-. There is no approval for preparation of estimate. The Panchayath Development Officer and the then President of Karatagi Grama Panchayath have attested the estimate.

(ii) The Contract Certificate in relation to the above work is dated 25/8/2014. The name of contractor is shown as B.Sunil of Gangavathi. The certificate of taking measurements and recording the same in the

measurement book by officer incharge of work is blank. Sri G. Vasanna, Junior Engineer, Panchayath Raj Engineering Sub Division, Gangavathi has affixed his signature to the blank certificate. There is no check measurements by the Sub Division officer.

- (iii) The Bill was passed for a sum of Rs.32,285/-. After statutory deductions of Rs.2,458/-, a sum of Rs.29,827/- was paid to the contractor by Cheque No. 99986 dated 25/8/2014. There are several unattested numerical alterations in the Contract Certificate. The Respondent Panchayath Development Officer and the then President of Karatagi Grama Panchayath have attested the Contract Certificate.
- (iv) The details of work appended to the Contract certificate are nothing but the reiteration of estimate. The officer in charge of work Sri G. Vasanna, Junior Engineer and the Panchayath Development Officer and President of Karatagi Grama Panchayath have attested the work details.
- (v) The Photostat copies of photograph produced by Respondent are smudged and they do not indicate the qualitative and quantitative execution of work.

(vi) The Respondent has produced the work details, wherein it is stated that administrative approval was given by CEO on 5/12/2014 and Technical Sanction was given on 5/12/2014. But the Contract certificate is dated 25/8/2014 prior to the Administrative approval and technical sanction. The Respondent has not furnished the extract of Measurement book. The estimate was not approved. There is no work completion certificate. The details of commencement of work and completion of work are not available in the records. There is no approval for taking up the work on piece work contract basis. There is no stage-wise verification of work by the officer in charge of work.

46. The DC Bill of Karatagi Gram Panchayath produced by the respondent shows that on 27/03/2015 a sum of Rs. 17,100/- was paid to Uday Sales Corporation, Gangavathi towards purchase of Sewing Machine. The Tax Invoice of M/s. Uday Sales Corporation was issued on 02/02/2015 for a sum of Rs.16,209 + Vat of Rs.891/- in all Rs.17,100. The Tax Invoice shows purchase of 3 Nos. of Usha Sewing Machine at a cost of Rs. 5403/- per unit. There was neither Administrative approval nor there is action plan. Further, on perusal of page No.328 the photograph depicts regarding tricycle. On perusal of this D.C.

Bill she has scratched the word “ಹೊಲಿಗ್”, (sewing machine) and in the last line it is added as “ತ್ರಿಚಕ್ರವಾಹನ”. Certainly it creates doubt regarding purchase of sewing machines.

47. She has mentioned in her comments that amount of Rs.5,17,666/- spent towards purchasing of drinking water materials for the year 2014-15 under 13th Finance scheme. On perusal of Credit Tax Invoice issued by ‘Jai Hanuman Electricals and Agencies’, Gangavathi in the name of President Grama Panchayath , Karatagi, with respect to ‘Bill No.393’ issued pertaining to purchase of following materials:

(1) 6 HP/8 stage Motor	1 No.	Rs. 46, 370/-
(2) Meco Panel Starter	2 Nos.	Rs. 27,200/-
(3) Bleaching powder	10 nos.	Rs. 13,500/-
Total amount is		Rs. 87,070/-
Vat Tax		Rs. 6,004/-
	Total	Rs. 93,074/-

48. On perusal, there is clear overwriting in the above bill. Further no date is mentioned. As if the indent was given by Grama Panchayath, Karatagi on 5.10.2012 for these materials. Further there is no proper signature of Panchayath Development Officer and even there is no signature of President.

49. On perusal of Credit Tax Invoice issued by 'Jai Hanuman Electricals and Agencies', Gangavathi in the name of President Grama Panchayath, Karatagi with respect to 'Bill No.391' issued pertaining to purchase of 13 item materials such as:

(i) G.I. pipe 1 ¼ inch 5 nos., rod, upper valve, lower valve, chain , axial, handle , cylinder, bolt and nut, chain bolt and nut, washer , valve-rod and lock. The total amount is Rs.40,756/- including Rs.2,190/- vat tax.

(ii) On perusal, no date is mentioned to this bill No.391. Further as if the requisition was given by Grama Panchayath, Karatagi on 14.12.2012 for these materials. Further there is no proper signature of Panchayath Development Officer and even there is no signature of President. More than that on perusal of this **credit tax invoice bill no. 393** which is issued for the indent given by Panchayath Development Officer **on 5.10.2012**. But the credit tax invoice **bill No.391** is issued

for the requisition given by PDO **dt: 14.12.2012**. These facts itself clearly depicts that these bills are created and

bogus. The amount mentioned in the above bills has been misappropriated by Respondent No.1.

50. Further on perusal of Credit tax invoice issued by Jai Hanuman Electricals and Agencies', Gangavathi in the name of President, Grama Panchayath, Karatagi, with respect to '**Bill No.389**' said to be purchased of 12 items in this bill.

51. Further on perusal of indent produced to this bill No.389, which depicts the date as 21.09.2011. This indent was signed by then PDO for four items, but only one item was delivered. On perusal, 3 items were scratched and subsequently, added on the right side, 11 items as if these items were indented on 21.09.2011 itself. The date mentioned to this **Credit Tax invoice Bill No.389** is 26.6.2014 for Rs.19,832/- including vat tax of Rs.2,210/-. On perusal of this indent along with this bill, certainly both are created and bogus. Further, on perusal of the date mentioned to this bill no. 389 which depicts that as if it was issued on 26.6.2014. On perusal of bill no.395 the date is mentioned as 10.10.2013.

52. While compare the sl.nos. of these bills along with the dates i.e. as if sl. no.389 bill was issued on 26.6.2014 i.e. subsequently to sl.no.395 bill . This sl.no. bill 395 was issued early i.e. 10.10.2013.

53. Even on perusal of **Credit Tax invoice -bill No.394** issued by Jai Hanuman Electricals and Agencies', Gangavathi dated 26.6.2014 for Rs.21,737/- including Rs.2,095/- vat tax for 7 items materials purchased by the Karatagi Grama Panchayath, and indent pertaining to these materials as if issued on 11.11.2012. Even month is scratched. Further, some items are also scratched subsequently. **This Indent date is on 11.11.2012** but the credit invoice bill dated: 26.6.2014. Further on perusal of the bill no.395 which bears the date as 10.10.2013. Subsequent Sl.No. bill 394 bears the earlier date and earlier sl.no bill bears the subsequent date i.e. 26.6.2014. These facts itself clearly shows that these bills are created and bogus. Further it shows that the amount mentioned in the above bills has been misappropriated by Respondent No.1.

54. On perusal of the above bills and indents issued which depict that all these bills are created and bogus and

more than Rs.2,30,241/- amount was misappropriated by this Respondent No.1 while she was working as Panchayath Development Officer.

55. Further on perusal of the documents pertaining to above mentioned works , such as xwork order, contract certificate, Completion certificate, form PWD -64 piece work agreement, schedule-A, payment advise are vague and it does not bear the signature of AEE. Further the officer in charge of the work has not obtained the signature of Asst.Executive Engineer, pertaining to check measurement and even the Assistant Executive Engineer, PRE Sub.Divn, Gangavathi has not attested the check measurements. But Bills passed.

56. On perusal of the contract certificate there is a reiteration of estimate in all these certificates. Even signatures of the contractors are over written. Further officer who is involved in the execution of work i.e. Respondent No.3-G.Vasanna is not furnished the date of commencement and completion of the work mentioned in the following statement against his name.

DETAILS OF WORK EXECUTED BY GRAMA PANCHAYATH, KARATAGI UNDER 13TH FINANCE SCHEME DURING THE
YEAR 2014-15

Sl. No.	Name of the work	Estimated cost	CC Bill details	Officers involved in the execution of work.	Name of contractor	Date of commencement and completion of work	Date of measurements taken.
1	Raising of Retaining Wall on the Western side of Government Higher Primary School at J.P.Nagar	Rs.1.00 Lakhs	Rs. 98,777.00 Rs. 6,325.00 Rs. 92,452.00	Sri Raghavendra Kulkarni, JE	Sri Ravikumar T.M.	25/11/2014 26/12/2014	26/12/2014 Page No.107 M.B. No.6378
2	Raising of retaining wall of Government Lower Primary Urdu School at J.P. nagar, Karatagi Village	Rs.60,000/-	Rs. 59,372.00 Rs. 5,228.00 Rs. 54,144.00	Sri Raghavendra Kulkarni, JE	Sri Ravikumar T.M.	28/11/2014 28/12/2014	28/12/2014 Page No. 108 M.B. No.6378
3	Repairs to C.C. Road near Giniwara Lingappa's house at 4th Ward and repair to Well	Rs.1.00 Lakh	Rs. 97,865.00 Rs. 8,402.00 Rs. 89,463.00	Sri Raghavendra Kulkarni, JE	Sri Sujay Kumar	28/11/2014 28/12/2014	28/12/2014 Page No.109-110 M.B. No.6378
4	Laying of stone slabs at the house of Giniwara Lingappa at 4th Ward.	Rs.65,000.00	Rs. 61,969.00 Rs. 5,334.00 Rs. 56,635.00	Sri Raghavendra Kulkarni, JE	Sri Sujay Kumar	28/11/2014 28/12/2014	28/12/2014 Page No.111 M.B. No.6378
5	Installation of		Rs.4,89,000/-		D.Bullu Babu		



	Water Purifying Unit				Water system, Bengaluru		
6	Improvement of C.C. Road from the house of Baggurappa to the house of Gaddi Shivappa	Rs.1.00 Lakh	Rs. 98,808.00 9,112.00 Rs. 89,696.00	Sri Raghavendra Kulkarni, JE	Rao Sri Ravikumar T.M.	14/1/2015	30/1/2015 Page No.14 M.B. No.6420
7	Improvement of C.C. Road from the house of Gaddi Shivappa to Mudukanagouda	Rs.1.00 Lakh	Rs. 98,297.00 9,066.00 Rs. 89,231.00	Sri Raghavendra Kulkarni, JE	Rao Sri Ravikumar T.M.	14/1/2015	30/1/2015 Page No.15 M.B. No.6420
8	Improvement of CC Road from the house of Mudukanagouda to the house of Vittal Kollu	Rs.1.00 Lakh	Rs. 97,550.00 9,044.00 Rs. 88,506.00	Sri Raghavendra Kulkarni, JE	Rao Sri Ravikumar T.M.	Nil	13/2/2015 Page No.29 - 30 M.B. No.6420
9	Improvement of CC Road from the house of Vittal Kollu to the house of Kotagi Shivappa	Rs.1.00 Lakh	Rs. 97,739.00 9,014.00 Rs. 88,725.00	Sri Raghavendra Kulkarni, JE	Rao Sri Ravikumar T.M.	14/1/2015	13/2/2015 Page No.16 M.B. No.6420
10	Repair of Cement Drain and execution of drain work (construction of drain from the house of Gadwal	Rs.1.00 Lakh	Rs. 97,932.00 10,160.00 Rs. 87,232.00	Sri Raghavendra Kulkarni, JE	Rao Sri Ravikumar T.M.	13/1/2015	30/1/2015 Page No.8 - 10 M.B. No.6420



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	Narasappa to the house of Chandrabanda Bhimappa)						
11	Repair to CD and construction of drain from Gadwal Narasappa to Chandrabande Bhimappa (Rajivgandhi Nagar) 14th Ward	Rs.1.00 Lakh	Rs. 70,331.00 <u>6,368.00</u> Rs. 63,963.00	Sri Raghavendra Rao Kulkarni, JE	Sri Ravikumar T.M.	13/1/2015	30/1/2015 Page No.11-13 M.B. No.6420
12	Construction of drain from the house of Arif to Yaradona Road	Rs.1.00 Lakh	Rs. 97,741.00 <u>9,076.00</u> Rs. 88,662.00	Sri Raghavendra Rao Kulkarni, JE	Sri Ravikumar T.M.	20/12/2014	10/1/2015 Page No.5 - 7 M.B. No.6420
13	Construction of stage (katte) near Banni Mahakali Temple at 8th Ward	Rs.0.52 Lakhs	Rs. 39,385.00 <u>2,726.00</u> Rs. 36,659.00	Sri G. Vasanna, JE	Sri B. Sunil	7/8/2014	Extract of M.B. not furnished.
14	Purchase of sewing machine And Tricycle		Rs.17,100.00			Payment made on 27/3/2015	Bill dated 2/2/2015
15	Payment of VAT to Commercial Tax Department		Rs.74,351.00				
16	Payment of		Rs.49,679.00				



	Royalty for the year 2014-15							
17	Raising of Retaining wall on the western side of the Government Lower Primary School, J.P.Nagar	Rs.1.00 Lakh	Rs. 99,842.00 6,708.00 Rs. 88,662.00	Sri Raghavendra Kulkarni, JE	Rao Sri T.M.	Sri Ravikumar	28/11/2014 23/12/2014	23/12/2014 Page No.106 M.B. No.6378
18	Construction of Ladies toilet at J.P.Nagar, Karatagi Village, Gangavathi Taluk	Rs.1.45 Lakh	Rs. 1,45,000.00 9,055.00 Rs. 1,35,945.00	Sri G. Vasanna		Sri B. Sunil	Details furnished not	25/3/2014 Page No.61-63 M.B. No.6378 Extract of MB not furnished
19	Levelling of roads at different Wards of Karatagi village at Gangavathi Taluk	Rs.1.00 Lakh	Rs. 91,183.00 8,840.00 Rs. 82,343.00	Sri G. Vasanna		Sri B. Sunil	Details furnished not	25/3/2014 Page No.60-61 M.B. No.6378 Extract of MB not furnished
20	Construction of drain and laying of stone slabs in 2 nd ward of Karatagi Village, Gangavathi Taluk	Rs.1.00 Lakh	Rs. 94,126.00 6,470.00 Rs. 87,656.00	Sri G. Vasanna		Sri B. Sunil	Details furnished not	25/3/2014 Page No.63-64 M.B. No.6378 Extract of MB not furnished
21	Construction of	Rs.1.35 Lakh	Rs. 1,33,729.00 7,692.00	Sri G. Vasanna		Sri B. Sunil	Details furnished not	Page No.65-66

	concrete bridge to the existing distributory channel at 6th Ward of Karatagi Village, Gangavathi Taluk		Rs. 1,26,037.00					M.B. No.6378 Extract of MB not furnished
22	Repairs to Drain in front of Venkateshwara Temple up to Shetra Shivappa's stores in 5th ward of Karatagi Village, Gangavathi Taluk	Rs.1.00 Lakh	Rs. 99,999.00 <u>8,990.00</u> Rs. 91,002.00	Sri G. Vasanna	Sri B. Sunil	Details furnished	not	Extract of MB not furnished
23	Repair to well of Achyut Narayana Temple and Construction of structure in 5th ward of Karatagi Village, Gangavathi Taluk	Rs.0.42 Lakh	Rs. 41,276.00 <u>3,714.00</u> Rs. 37,562.00	Sri G. Vasanna	Sri B. Sunil	Details furnished	not	Extract of MB not furnished
24	Repair of Concrete Drain at 8th Ward of Karatagi village, Gangavathi Taluk	Rs.0.33 Lakh	Rs. 32,285.00 <u>2,548.00</u> Rs. 29,827.00	Sri G. Vasanna	Sri B. Sunil	Details furnished	not	Extract of MB not furnished

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57. Apart from the above irregularities and illegalities in discharging their official duties:-

- (i) the work executed are defective and substandard as alleged by the Complainant.
- (ii) Even for some of the works, there is no administrative approval and technical sanction.
- (iii) Even for some of the works, there are no details of commencement of work and completion of work are not available in the records.
- (iv) There is no stage wise verification of works by the officer in charge of the work.
- (v) The proposal for taking up the work on piece work contract basis is not approved by the Asst. Executive Engineer, Panchayath Raj Engineering Sub Division, Gangavathi. The piece work agreements are blank except signature of piece worker. The form Schedule-A the materials to be supplied from the Departmental stores is completely blank, except the signature of contractor.

58. The comments submitted by the Respondent No.1 and 2 are not acceptable one in view of the above

mentioned misconduct, irregularities, dereliction in discharging their duties.


58. In view of the above facts, prima facie shows that Respondents have not discharged their duties properly and there is a dereliction of duty on their part.

59. Since the said facts and materials on record prima facie show that 1)Vidyavathi, PDO, Karatagi Grama Panchayath, Gangavathi Taluk, Koppal district, (2)Raghavendra Rao Kulkarni, the then Junior Engineer, Panchayath Raj Engineering Sub.division, Gangavathi Taluk, Koppal district(**now retired**) and 3)G.Vasanna, the then Junior Engineer, Panchayath Raj Engineering Sub.Divn, Gangavathi Taluk, Koppal district have committed misconduct under Rule 3(1) of KCS (Conduct) Rules, 1966 recommendation is made under section 12(3) of Karnataka Lokayukta Act, 1984 to the Competent Authority to initiate disciplinary proceedings against Respondent No.1-Vidyavathi, PDO, Karatagi Grama Panchayath, Gangavathi Taluk, Koppal district and Respondent No.3-G.Vasanna, the then Junior Engineer, Panchayath Raj Engineering Sub.Divn, Gangavathi Taluk, Koppal district and to entrust the inquiry to this Authority under Rule 14-A of Karnataka Civil Service (Classifications, control and Appeal) Rules, 1957. Further initiate disciplinary proceedings against Respondent-2-

Raghavendra Rao Kulkarni, the then Junior Engineer, Panchayath Raj Engineering Sub.division, Gangavathi Taluk, Koppal district under rule 214(2)(b) of KCSRS as the Respondent No.2 is retired from service.

60. Further, as per section 12(4) of Karnataka Lokayukta Act, 1984 the Competent Authority to intimate this Authority within one month from the date of receipt of this report, the action taken or proposed to be taken on this report.

Connected records are enclosed.


(Justice N.ANANDA) 12/2020
Upalokayukta-1,
KARNATAKA STATE,
BENGALURU.



